

**FORM A**  
**PUBLIC ANNOUNCEMENT (SCHEDULE-I)**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**M/S. J C T LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s. J C T Limited
2.	Date of incorporation of corporate debtor	28/10/1946
3.	Authority under which corporate debtor is incorporated / registered	ROC Chandigarh
4.	Corporate Identity No. / <del>Limited Liability Identification No.</del> of corporate debtor	L1711PB1946PLC004565
5.	Address of the registered office and principal office (if any) of corporate debtor	G.T. Road, Phagwara, District. Kapurthala, Thaper Colony Phagwara, Kapurthala, Phagwara, Punjab, India, 144401
	Address at which the Books of Account are maintained	601, Prabhat Kiran 17, Rajendra Place, Central Delhi, New Delhi, Delhi, India, 110008
6.	Insolvency commencement date in respect of corporate debtor	25 <sup>th</sup> October 2024 (Order uploaded on 28 <sup>th</sup> October 2024)
7.	Estimated date of closure of insolvency resolution process	23 <sup>rd</sup> April 2025 (From the date of order of Hon'ble NCLT)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hasti Mal Kachhara IBBI Registration No: IBBI/IPA-002/IP N00342/2017-2018/10992
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai City, Maharashtra, 400093
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: <a href="mailto:cirp.jctlimited@gmail.com">cirp.jctlimited@gmail.com</a>
11.	Last date for submission of claims	11 <sup>th</sup> November 2024 (From the date of upload of order to Hon'ble NCLT website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (i) Relevant forms available at <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> and (ii) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. J C T Limited on 25<sup>th</sup> October 2024 (Order uploaded on 28th October 2024).

The creditors of M/s. J C T Limited, are hereby called upon to submit their claims with proof on or before 11<sup>th</sup> November 2024 to the Interim Resolution Professional at the address mentioned against entry No. 11.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Hasti Mal Kachhara**  
**Interim Resolution Professional**  
**J C T Limited (Under CIRP)**  
**IBBI Registration No: IBBI/IPA-002/IP-N00342/2017-2018/10992**  
**AFA Details: AA2/10992/02/121224/203124 Valid till 12.12.2024**  
**Date: 29th October 2024**

**SBI** STRESSED ASSETS RECOVERY BRANCH-II State Bank House, (BRANCH CODE 51521)  
3rd & 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110005  
Tel.011-28752163 Fax. 28755674 E-mail: sbi.51521@sbi.co.in

**RULE - 8(1) POSSESSION NOTICE (For immovable property)**  
Whereas, the undersigned being the authorized officer of the State Bank of India, SARB II, SBI House, 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest(Enforcement) Rules, 2002 issued a Demand Notice dated 18.07.2024, calling upon the borrower **Ajay Kumar Verma S/o Nawal Kishore Verma**, to repay the amount mentioned in the notice being **Rs. 45,41,575.00 (Rs. Forty Five lacs Forty one thousand Five Hundred seventy Five Only)** plus within 60 days from the date of receipt of the said notice.  
The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under section 13(4) of the said Act read with rule 8 of the security interest enforcement rules, 2002 on this **25th Day of October, 2024**.  
The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the **State Bank of India, SARB II, SBI House, 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi** for an amount **Rs. 45,41,575.00 (Rs. Forty Five lacs Forty one thousand Five Hundred seventy Five Only)** as on 18.07.2024 plus future interest and incidental charges thereon.  
The borrower's attention is invited to provision of sub section (8) of section 13 of the act, in respect of time available, to redeem of secured assets.

**Description of the Immovable Property:-**  
All that Part & Parcel of the property consisting of Unit No.-15221, 22nd Floor, Tower No.-15, ATS Advantage, Plot No-17, Ahinsha Khand-1, Indirapuram, Ghaziabad-201014, Super Area-156.54 SQ.MT. in the name of Sri Ajay Kumar Verma S/O Sh Naval Kishore Verma bounded as per lease plan,  
**Boundaries:** East: 80 Feet Wide Road, North: 100 Feet Wide Road, West: 80 Feet Wide Road, South: 120 Feet Wide Road

**DATE: 25.10.2024, PLACE: DELHI** **Authorised Officer, State Bank of India**

**इंडियन बैंक** **Indian Bank**  
**इलाहाबाद** **ALLAHABAD**

**POSSESSION NOTICE (for immovable properties under Rule 8(1))**  
The Authorized Officer of Indian Bank, under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule-8 & 9 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrower/guarantor to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrower/guarantor having failed to repay the amount notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken the possession of the properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule 8 of the said Rules on the date mentioned hereunder. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of **Indian Bank**, for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.  
The borrower's attention is invited to provisions of sub-section (8) of section 13 of Act., in respect of time available, to redeem the secured assets.

Name and Address of Borrowers/ Mortgagee/Guarantors	Details of the Immovable Properties on which possession taken	Date of demand notice issued	Date of possession	Amt. Due (₹)
<b>Branch: Ramanreti, Vrindavan</b>				
Borrower/Mortgagor- Shri Rakesh Kumar Gupta S/o Punshottam Das, Add- H.No. 79227 Dabai Khidaki, Kothali Road, Mathura. Guarantor- Shri Hamant Kumar S/o Keshav Dev Gupta, Add- LIG 5, Mahavirya Colony, Near Shri Krishna Jamsharan, 1 Phase, Mathura	All that is part and parcel of land and building Situated at South Part of Plot No. 165, Sector G-1, Govind Nagar, Tehsil & Distt. Mathura, Area- 83.61 Sq. Mt. in the name of Shri Rakesh Gupta S/o Shri Punshottam Das. Bounded as: East: Plot no-154 G-1, West: 15 ft wide road, North: Part of Plot No 165 G-1, South: Plot No 166 G-1	13.08.2024	24.10.2024	13, 66,965/- as on 24.10.2024 + Interest & other expenses

**Date: 29-10-2024** **Authorized Officer**

**KANORIA ENERGY & INFRASTRUCTURE LIMITED**  
(Formerly known as A INFRASTRUCTURE LIMITED)  
Regd. Office: Hamirgarh-311 025, Distt. Bhiwara, Rajasthan  
Website: www.ainfrastructure.com, Email: cs@kanoria.org, CIN: L25191RJ1980PLC002077, Phone: 01482-286102, FAX: 01482 286104

**NOTICE OF THE BOARD MEETING**  
Pursuant to Regulation 29 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a meeting of the Board of Directors of the Company will be held on Friday, 08<sup>th</sup> November, 2024, at 4.00 p.m. at the Corporate Office of the Company, at A-9A, Green Park Main, New Delhi -110016 to inter-alia consider and approve Un-Audited Financial Results of the Company for the quarter ended 30<sup>th</sup> September, 2024.

For: **KANORIA ENERGY & INFRASTRUCTURE LIMITED**  
(Formerly known as A INFRASTRUCTURE LIMITED)  
Sd/-  
Kuldeep Kaw  
Director  
DIN: 07882201

Place : Bhiwara  
Date : 28.10.2024

**CORRIGENDUM TO FORM - G**  
**TRADING ENGINEERS (INTERNATIONAL) LIMITED (UNDER CIRP)**  
With reference to the advertisement published in Financial Express / Jansatta (Delhi) and Dainik Jagran (Roorkee) on 28.10.2024 regarding the Invitation for Expression of Interest (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) of Trading Engineers (International) Limited, this Corrigendum is issued to correct the location of Installed capacity as follows:

S.No. of Form G	Particulars	As per Form G Dated 28.10.2024	Corrected Information
5	Installed capacity of main products / services	Tower Manufacturing Unit having in-house Galvanizing Plant of capacity 2500 MT. TEIL has a fully integrated Diesel Generating Sets manufacturing facility for sets up to 2000 KVA at Saharanpur, India.	Tower Manufacturing Unit having in-house Galvanizing Plant Trading Engineers (International) Limited has a fully integrated Diesel Generating Sets manufacturing facility at Bhagwanpur, Roorkee, Distt. Haridwar, Uttarakhand, India.

Note: All other details in Form G remain unchanged.

Vivek Parti  
Resolution Professional  
IBBI/PA-001/IP-P00813/2017-18/11376  
A-166 2nd Floor, Defence Colony, New Delhi 110024  
For Trading Engineers (International) Limited Under CIRP  
ip.tradingengineers@gmail.com

Date : 29.10.2024  
Place : New Delhi

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. J C T LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s. J C T Limited
2. Date of incorporation of corporate debtor	28/10/1946
3. Authority under which corporate debtor is incorporated / registered	ROC Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L1711PB1946PLC004565
5. Address of the registered office and principal office (if any) of corporate debtor	G.T. Road, Phagwara, District, Kapurthala, Traper Colony Phagwara, Kapurthala, Phagwara, Punjab, India, 144401
6. Address at which the Books of Account are maintained	601, Prabhat Kiran 17, Rajendra Place, Central Delhi, New Delhi, Delhi, India, 110008
7. Insolvency commencement date in respect of corporate debtor	25th October 2024 (Order uploaded on 28th October 2024)
8. Estimated date of closure of insolvency resolution process	23rd April 2025 (from the date of order of Hon'ble NCLT)
9. Name and registration number of the insolvency professional acting as interim resolution professional	Hasti Mal Kachhara IBBI Registration No: A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai City, Maharashtra, 400093
10. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: ctp.jctlimited@gmail.com
11. Last date for submission of claims	11th November 2024 (From the date of upload of order to Hon'ble NCLT website)
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals Identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of authorized representatives are available at:	Web link: (i) Relevant forms available at <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> and (ii) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. J C T Limited on 25th October 2024** (Order uploaded on 28th October 2024).  
The creditors of **M/s. J C T Limited**, are hereby called upon to submit their claims with proof on or before **11th November 2024** to the Interim Resolution Professional at the address mentioned against entry No. 11.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Hasti Mal Kachhara  
Interim Resolution Professional  
J C T Limited (Under CIRP)  
IBBI Registration No: IBBI/PA-002/IP-NO0342/2017-2018/10992  
AFA Details: A2/10992/02/121224/203124 Valid till 12.12.2024  
Date: 29th October 2024  
Place : Mumbai

**SAH POLYMERS LIMITED**  
CIN: L24201RJ1992PLC006657  
Registered Office: E-260-261, Mewar Industrial Area, Madri, Udaipur, Rajasthan-313003 Tel : 0294 2490242  
E-Mail: corporate@sahpolymers.com Website: www.sahpolymers.com

**NOTICE OF EXTRA ORDINARY GENERAL MEETING & REMOTE E-VOTING**  
Notice is hereby given that an Extraordinary General Meeting ("EGM") EGM No. 01/2024-25 of the Members of SAH POLYMERS LIMITED (the Company) will be held on Tuesday, the 19th November 2024 at 11:00 A.M. at the registered office of the Company at E-260-261, Mewar Industrial Area, Madri, Udaipur-313003 to transact the business as set forth in the Notice of EGM.  
The Company has sent the Notice of the EGM, only through electronic mode on Monday, 28th October 2024, to all those Members whose email id addresses have been registered with the Company's Registrar & Share Transfer Agent (RTA) i.e. M/s Link Intime India Private Limited or with their respective Depository Participants (Depository), as on the Cut-off date i.e. Tuesday, 12th November, 2024 in compliance with the circulars/guidelines issued by the Ministry of Corporate Affairs ("MCA Circulars") and Securities Exchange Board of India ("SEBI Circulars"). The notice of the EGM is also available on the Company's website at www.sahpolymers.com.  
The Company pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, Members are provided with the remote e-voting facility for enabling them to cast their votes electronically on the resolution proposed at the EGM, through e-voting services of central Depository services India Limited (CDSL) and the details as required pursuant to Rule 20 (4)(v) of the Companies (Management and Administration) Rules, 2014 are given here under.

(a) Statement that the business may be transacted by electronic means	All the business resolutions as stated in the Notice calling EGM be transacted through remote voting & polling paper during EGM.
(b) The date and time of Commencement of remote e-voting	Commences on Saturday 16th November, 2024 at 9:00 am.
(c) The date and time of end of remote e-voting	Ends on Monday 18th November, 2024, at 5:00 p.m.
(d) Cut-off date	Tuesday, 12th November, 2024
(e) The manner in which persons who have acquired shares and become members of the Company after the dispatch of notice may obtain the login ID and password	By sending request to CDSL at <a href="mailto:evoting@cdsl.com">evoting@cdsl.com</a>
(f) The statement that: a) remote e-voting shall not be allowed beyond the date on 18th November, 2024 at 5:00 pm; b) the Company shall provide voting facility at the EGM through polling to those members who are present at the meeting and have not casted their votes through remote e-voting; c) a member may participate in EGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the EGM; d) a person whose name is recorded in the register of members maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the EGM.	
(g) Website address of the Company where notice of the meeting is displayed	The Notice of EGM is available on the Company's Website: <a href="http://www.sahpolymers.com">www.sahpolymers.com</a> ; and on CDSL e-voting Website <a href="http://www.evoting.cdsl.com">www.evoting.cdsl.com</a>
(h) Name, designation, address, email id and phone number of the person responsible to address the grievances connected with facility for voting by electronic means	Mr. Rakesh Dalvi, Sr. Manager (CDSL) Wing, 25 Floor, Marathon Futurex, Mafatlal Mill Compounds, N.M. Joshi Marg, Lower Panel (East), Mumbai - 400013 or send an email to <a href="mailto:helpdesk.evoting@cdsl.com">helpdesk.evoting@cdsl.com</a> or call on 022-23058542/43.

Members who have not registered their email address are requested to register their E mail address by emailing to the RTA at [rnt.helpdesk@linkintime.com](mailto:rnt.helpdesk@linkintime.com).  
Shareholders are advised to go through the instructions for e-voting as provided with the Notice of EGM and in case of any further queries or grievances in respect of voting, they may refer the Frequently Asked Questions (FAQs) and e-voting user manual of shareholders available at the Help section of [www.evotingindia.com](http://www.evotingindia.com) and the URL link is: <https://www.evotingindia.com/Help.jsp>

By the order of the Board  
**SAH POLYMERS LIMITED**  
Sd/-  
Runeel Saxena  
Company Secretary

Date : 28.10.2024  
Place : Udaipur

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Chandigarh



**SBI** STRESSED ASSETS RECOVERY BRANCH-II State Bank House, (BRANCH CODE 51521)  
3rd & 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110005  
Tel.011-28752163 Fax. 28755674 E-mail: sbi.51521@sbi.co.in

**RULE - 8(1) POSSESSION NOTICE (For immovable property)**

Whereas the undersigned being the authorized officer of the State Bank of India, SARB II, SBI House, 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest(Enforcement) Rules, 2002 issued a Demand Notice dated 18.07.2024, calling upon the borrower **Ajay Kumar Verma S/o Naval Kishore Verma**, to repay the amount mentioned in the notice being **Rs. 45,41,575.00 (Rs. Forty Five lacs Forty one thousand Five Hundred seventy Five Only)** plu within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under section 13(4) of the said Act read with rule 8 of the security interest enforcement rules, 2002 on this **25th Day of October, 2024**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the State Bank Of India, SARB II, SBI House, 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi for an amount **Rs. 45,41,575.00 (Rs. Forty Five lacs Forty one thousand Five Hundred seventy Five Only)** as on 18.07.2024 plus future interest and incidental charges thereon.

The borrower's attention is invited to provision of sub section (8) of section 13 of the act, in respect of time available, to redeem of secured assets.

**Description of the Immovable Property:-**  
All that Part & Parcel of the property consisting of Unit No.-15221, 22nd Floor, Tower No.-15, ATS Advantage, Plot No-17, Ahinsa Khand-1, Indirapuram, Ghaziabad-201014, Super Area-156.54 SQ.MT. in the name of Sri Ajay Kumar Verma S/O Sh Naval Kishore Verma bounded as per lease plan.  
Boundaries: East : 80 Feet Wide Road, North: 100 Feet Wide Road, West: 80 Feet Wide Road, South: 120 Feet Wide Road  
**DATE: 25.10.2024, PLACE: DELHI** Authorized Officer, State Bank of India

**इंडियन बैंक** **Indian Bank**  
**इलाहाबाद** **ALLAHABAD**

**POSSESSION NOTICE (for immovable properties under Rule 8(1))**

The Authorized Officer of Indian Bank, under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule-8 & 9 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account & stated hereunder calling upon the borrower/guarantor to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrower/guarantor having failed to repay the amount notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken the possession of the properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule 8 of the said Rules on the date mentioned hereunder. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of **Indian Bank**, for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

The borrower's attention is invited to provisions of sub-section (8) for section 13 of Act., in respect of time available, to redeem the secured assets.

Name and Address of Borrowers/ Mortgagee/Guarantors	Details of the Immovable Properties on which possession taken	Date of demand notice	Date of possession	Amt. Due (₹)
Borrower/Mortgagor- Shri Rakesh Kumar Gupta S/o Punshottam Das, Add.-H.No. 79/227 Dabak Khidaki, Kotwali Road, Mathura. Guarantor- Shri Hemant Kumar S/o Keshav Dev Gupta, Add.-LIG 5 Mahavidya Colony, Near Shri Krishna Jammshah, 1 Phase, Mathura.	All that is part and parcel of land and building Situated at South Part of Plot No. 165, Sector G-1, Govind Nagar, Tehsil & Distt. Mathura, Area- 83.81 Sq Mt, in the name of Shri Rakesh Gupta S/o Shri Punshottam Das, Bounded as East: Plot no-154 G-1 West: 15 ft wide road, North: Part of Plot No 165 G-1, South: Plot No 166 G-1	13.08.2024	24.10.2024	13, 66,965/- as on 24.10.2024 + Interest & other expenses

**Date: 29-10-2024** Authorized Officer

**KANORIA ENERGY & INFRASTRUCTURE LIMITED**  
(Formerly known as A INFRASTRUCTURE LIMITED)  
Regd. Office: Hamirgarh-311 025, Distt. Bhiwara, Rajasthan  
Website: www.ainfrastructure.com. Email: cs@kanoria.org.  
CIN: L25191RJ1980PLC02077, Phone: 01482-286102, FAX: 01482 286104

**NOTICE OF THE BOARD MEETING**

Pursuant to Regulation 29 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a meeting of the Board of Directors of the Company will be held on Friday, 08<sup>th</sup> November, 2024, at 4.00 p.m. at the Corporate Office of the Company, at A-9A, Green Park Main, New Delhi -110016 to inter-alia consider and approve Un-Audited Financial Results of the Company for the quarter ended 30<sup>th</sup> September, 2024.

For: **KANORIA ENERGY & INFRASTRUCTURE LIMITED**  
(Formerly known as A INFRASTRUCTURE LIMITED)  
Sd/-  
Kuldeep Kaw  
Director  
DIN: 07882201  
Place : Bhiwara  
Date : 28.10.2024

**CORRIGENDUM TO FORM - G**

**TRADING ENGINEERS (INTERNATIONAL) LIMITED (UNDER CIRP)**

With reference to the advertisement published in Financial Express / Jansatta (Delhi) and Dainik Jagran (Roorkee) on 28.10.2024 regarding the Invitation for Expression of Interest [Under Regulation 36(A)1] of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] of Trading Engineers (International) Limited, this Corrigendum is issued to correct the location of Installed capacity as follows:

S.No. of Form G	Particulars	As per Form G Dated 28.10.2024	Corrected Information
5	Installed capacity of main products / services	Tower Manufacturing Unit having in-house Galvanizing Plant of capacity 2500 MT. TEIL has a fully integrated Diesel Generating Sets manufacturing facility for sets up to 2000 KVA at Saharanpur, India.	Tower Manufacturing Unit having in-house Galvanizing Plant Trading Engineers (International) Limited has a fully integrated Diesel Generating Sets manufacturing facility at Bhagwanpur, Roorkee, Distt. Haridwar, Uttarakhand, India.

Note: All other details in Form G remain unchanged.

Vivek Parti  
Resolution Professional  
IBBI/PA-001/IP-P00813/2017-18/11376  
A-166 2nd Floor, Defence Colony, New Delhi 110024  
For Trading Engineers (International) Limited Under CIRP  
ip.tradingengineers@gmail.com  
Date : 29.10.2024  
Place : New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. J C T LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s. J C T Limited
2. Date of incorporation of corporate debtor	28/10/1946
3. Authority under which corporate debtor is incorporated / registered	ROC Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L1715PB1946PLC004565
5. Address of the registered office and principal office (if any) of corporate debtor	G.T. Road, Phagwara, District, Kapurthala, Thaper Colony Phagwara, Kapurthala, Phagwara, Punjab, India, 144401.
6. Address at which the Books of Account are maintained	601, Prabhat Kiran 17, Rajendra Place, Central Delhi, New Delhi, Delhi, India, 110008
7. Insolvency commencement date in respect of corporate debtor	25th October 2024 (Order uploaded on 28th October 2024)
8. Estimated date of closure of insolvency resolution process	23rd April 2025 (From the date of order of Hon'ble NCLT)
9. Name and registration number of the insolvency professional acting as interim resolution professional	Hasti Mal Kachhara IBBI/PA-002/IP N00342/2017-2018/10992
10. Address and e-mail of the interim resolution professional, as registered with the Board	A-602, Nimran Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai City, Maharashtra, 400093 Address and e-mail to be used for correspondence with the interim resolution professional Email: ctp.jctlimited@gmail.com
11. Last date for submission of claims	11th November 2024 (From the date of upload of order to Hon'ble NCLT website)
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of authorized representatives are available at:	Web link: (i) Relevant forms available at <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> and (ii) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. J C T Limited on 25th October 2024** (Order uploaded on 28th October 2024).  
The creditors of **M/s. J C T Limited**, are hereby called upon to submit their claims with proof on or before **11th November 2024** to the Interim Resolution Professional at the address mentioned against entry No. 11.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Hasti Mal Kachhara  
Interim Resolution Professional  
J C T Limited (Under CIRP)  
IBBI Registration No: IBBI/PA-002/IP-N00342/2017-2018/10992  
AFA Details: AA2/10992/02/121224/203124 Valid till 12.12.2024  
Date: 29th October 2024  
Place : Mumbai

**SAH POLYMERS LIMITED**  
CIN: L24201RJ1992PLC006657  
Registered Office: E-260-261, Mewar Industrial Area, Madri, Udaipur, Rajasthan-313003 Tel : 0294 2490242  
E-Mail: corporate@sahpolymers.com Website: www.sahpolymers.com

**NOTICE OF EXTRA ORDINARY GENERAL MEETING & REMOTE E-VOTING**

Notice is hereby given that an Extraordinary General Meeting ("EGM") EGM no. 01/2024-25 of the Members of SAH POLYMERS LIMITED (the Company) will be held on Tuesday, the 19th November 2024 at 11:00 A.M. at the registered office of the Company at E-260-261, Mewar Industrial Area, Madri, Udaipur-313003 to transact the business as set forth in the Notice of EGM.

The Company has sent the Notice of the EGM, only through electronic mode on Monday, 28th October 2024, to all those Members whose email id addresses have been registered with the Company's Registrar & Share Transfer Agent (RTA) i.e. M/s Link Intime India Private Limited or with their respective Depository Participants (Depository), as on the Cut-off date i.e. Tuesday, 12th November 2024 in compliance with the circulars/guidelines issued by the Ministry of Corporate Affairs ("MCA Circulars") and Securities Exchange Board of India ("SEBI Circulars"). The notice of the EGM is also available on the Company's website at [www.sahpolymers.com](http://www.sahpolymers.com).

The Company pursuant to Section 106 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, Members are provided with the remote e-voting facility for enabling them to cast their votes electronically on the resolution proposed at the EGM, through e-voting services of central Depository services India Limited (CDSL) and the details as required pursuant to Rule 20 (4)(v) of the Companies (Management and Administration) Rules, 2014 are given here under.

(a) Statement that the business may be transacted by electronic means	All the business resolutions as stated in the Notice calling EGM be transacted through remote voting & by polling paper during EGM.
(b) The date and time of Commencement of remote e-voting	Commences on Saturday 16th November, 2024 at 9:00 am.
(c) The date and time of end of remote e-voting	Ends on Monday 18th November, 2024, at 5:00 p.m.
(d) Cut-off date	Tuesday, 12th November, 2024
(e) The manner in which persons who have acquired shares and become members of the Company after the dispatch of notice may obtain the login ID and password	By sending request to CDSL at <a href="mailto:evoting@cdsl.com">evoting@cdsl.com</a>
(f) The statement that: a) remote e-voting shall not be allowed beyond the date on 18th November, 2024 at 5:00 pm; b) the Company shall provide voting facility at the EGM through polling to those members who are present at the meeting and have not casted their votes through remote e-voting; c) a member may participate in EGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the EGM; d) a person whose name is recorded in the register of members maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the EGM,	
(g) Website address of the Company where notice of the meeting is displayed	The Notice of EGM is available on the Company's Website: <a href="http://www.sahpolymers.com">www.sahpolymers.com</a> and on CDSL e-voting Website <a href="http://www.evoting.cdsl.com">www.evoting.cdsl.com</a>
(h) Name, designation, address, email id and phone number of the person responsible to address the grievances connected with facility for voting by electronic means	Mr. Rakesh Dalvi, Sr. Manager(CDSL)A Wing, 25 Floor, Marathan Futurex, MaFatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to <a href="mailto:sahdesk.evoting@cdslindia.com">sahdesk.evoting@cdslindia.com</a> or call on 022-23058542/43.

Members who have not registered their email address are requested to register their E-mail address by emailing to the RTA at [ret.helpdesk@linkintime.co.in](mailto:ret.helpdesk@linkintime.co.in).

Shareholders are advised to go through the instructions for e-voting as provided with the Notice of EGM and in case of any further queries/grievances in respect voting, they may refer the Frequently Asked Questions (FAQs) and e-voting user manual of shareholders available at the Help section of [www.evotingindia.com](http://www.evotingindia.com) and the URL link is: <https://www.evotingindia.com/Help.jsp>

By the order of the Board  
**SAH POLYMERS LIMITED**  
Sd/-  
Rune! Saxena  
Company Secretary  
Date: 28.10.2024  
Place: Udaipur

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